

ITEM NO.13

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12691/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in CRLA No. 1821/2011 passed by the High Court of Judicature at Allahabad]

BAHADUR

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(IA No. 177016/2026 - EXEMPTION FROM FILING O.T.
IA No. 200253/2026 - EXEMPTION FROM FILING O.T.
IA No. 200252/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 177020/2026 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS)

WITH

SLP(Crl) No. 15601/2026 (II)

FOR ADMISSION

(IA No. 210080/2026 - CONDONATION OF DELAY IN REFILING / CURING
THE DEFECTS

IA No. 210078/2026 - EXEMPTION FROM FILING O.T.

IA No. 210079/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 01-09-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Rana Ranjit Singh, AOR
Mr. Vivek Kumar Singh, Adv.
Mr. Ravish Singh, Adv.
Mrs. Akanksha Singh, Adv.
Mrs. Sweta Singh, Adv.
Mr. Aniket Rajput, Adv.
Mr. Aditya Shekhar, Adv.
Ms. Saiyam Maan, Adv.
Ms. Parul Kanojia, Adv.

For Respondent(s) :Mr. Shiv Pratap Singh., Adv.
Mr. Amitabh Poddar, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Rahul Kumar Gyanani, Adv.
Mr. Arup Banerjee, AOR
Mr. Shubham Kumar, Adv.

Mr. Ajay Singh, Adv.
Mr. Ajay Kumar Rai, Adv.
Mr. Shubham Singh, Adv.
Mrs. Mukteswari Shukla, Adv.
Mr. Prabhat Chowdhary, Adv.
Mr. Himanshu Shukla, Adv.
Mr. Dinesh Kumar Yadav, Adv.
Mr. Vivek Kumar, Adv.
Mr. Lokesh Kumar Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter filed on behalf of the
respondent seeking adjournment on the ground of bereavement
in the family of AOR, list the matter on 16.09.2026.

(SACHIN)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)